

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP NO.171/2015**

**IN THE MATTER OF:**

M/s. Priyadarshani Institute for Information  
Technology Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 391-394 of the Companies Act**

**Order delivered on 17.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Jawaid Hussain Khan, Advocate  
For the RD(NR), Delhi : Mr. Manish Raj, Co. Prosecutor  
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,  
Standing Counsel


**ORDER**

Learned Counsel for the petitioner requests for withdrawal of the petition with liberty to file fresh one with necessary changes. No objection has been raised by the other side.

We accept the request and dismissed the petition as withdrawn with liberty in terms of the prayer made.

Dismissed as withdrawn.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

17.01.2018  
V.Sethi